

**Central Administrative Tribunal
Madras Bench**

OA/310/00941/2017

Dated Thursday the 11th day of October Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

S.Ramachandran
S/o M.N.Sangava,
EX JC – 216084M,
Draughtsman,
41/6, DGQA Complex,
Nanganallur,
Chennai-114. .. Applicant
By Advocate **M/s.R.S.Anandan**

Vs.

1. The Union of India, rep by
Chief Engineer, Headquarters(MES),
Southern Command,
Pune 411 001.
2. The Chief Engineer,
Chennai Zone (MES),
Island Grounds,
Chennai 600 009. .. Respondents

By Advocate **Mr.M.T.Arunan**

ORAL ORDER
[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records relating to the first respondent herein in No.132601/SD/CZ/1968/E1B(S)/A1 (a) dated 29.12.2016 and quash the same in so far as the applicant is concerned and allow the applicant to continue in same station and pass such further or other order as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA. He has made an endorsement to this effect in the records.
3. Accordingly, permission is granted to withdraw the OA. OA is dismissed as withdrawn. No costs.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

11.10.2018

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